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ITEM NO.2

COURT NO.3

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14618/2009

(From the judgement and order dated 13/05/2009 in WPC No.337/2008 of The
HIGH COURT OF ORISSA AT CUTTACK)

CHANDRADHOJA SAHU Petitioner(s)

VERSUS

STATE OF ORISSA & ORS. Respondent(s)

(With appln. for intervention and office report)

(For final disposal)

WITH SLP(C) NO. 14751 of 2009

(With appln. for impleadment as party respondent and with prayer for interim
relief and office report)

Date: 16/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Ranjit Kumar, Sr.Adv.
Mr. S.P. Singh, Sr.Adv.
Mr. P.K. Mohanty, Sr.Adv.
Mr. D.S. Parmar, Adv.
Mr. Susheek Tomer, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Surjit Bhaduri, Adv.
Ms. Aruna Gupta, Adv.

For Respondent(s) Ms. Pinky Anand, Sr.Adv.
State of Orissa Mr. Aayush Chandra, Adv.
Mr. Milind Kumar, Adv.

R.No.6 Mr. J.K. Das, Sr.Adv.
Mr. Swetaketu Mishra, Adv.
Mr. Sandeep Devashish Das, Adv.
Mr. Parmanand Gaur, Adv.

For intervenor Mr. Pramod Swarup, Sr.Adv.
IA.5 in SLP.14618/09: Mr. S.K. Biswal, Adv.
Ms. Pareena Swarup, Adv.
Mr. Sachin Das, Adv.
Mr. Azim H. Laskar, Adv.
Mr. Rajiv Narain, Adv.
Mr. Chandra Bhushan Prasad, Adv.

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IA.2 in SLP.14751/09: Mr. Rajdipa Behura, Adv.
Mr. A. Venayagam Balan, Adv.
Mr. V. Santhanalakshmi, Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing learned counsel for all the parties at
considerable length, the Court reserved its verdict.

Written submissions be filed by tomorrow.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master